M.S. Notice 04 of 2002


Sub: Watch Keeping Certificate for Seamen Helsman and D/Greaser

It has been reported by various Indian Shipping Companies that all ratings have not yet obtained Watch Keeping Certificate from the MMDs. Further, the ratings employed in Inter-Island vessels of Andaman & Nicobar Administration and Union Territory of Lakshadweep Administration require more time for obtaining Watch Keeping Certificate since they have to come to the Mainland to present themselves before MMDs at Kolkata/Chennai.

2. Considering the above circumstances, the Director General of Shipping is hereby pleased to exercise the powers conferred by clause (1) of section 456 of the Merchant Shipping Act, 1958, on the Central Govt. read with Notification issued by Govt. of India, vide S.O.No.3144 dated 17th December, 1960, delegating the said power to him, and to exempt the ratings, forming part of a Navigational/Engine Room Watch, from possessing a Watch-keeping Certificate, as stipulated vide Sub-Rule 20(i) and 28(i) of M.S.(STCW) Rules, 1998, for a further period up to 31st July, 2002, for being engaged on board Indian ships, on coastal voyages.

This notice comes in to force with immediate effect.

Sd/-
(M.S. Vinod Kumar)
Asstt. Director General of Shipping